

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON ~~15.12.2017~~  
15.1.2018

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)No. 141/BB/17	-	For hearing	Rule-6 of IB	S.N. Plumbing Pvt. Ltd. Vs AIGL Properties Ltd.

SL. NAME (IN CAPITAL)  
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

1. ADVOCATE SHRADHA AGRAWAL Petitioner  
8178754286

*Shradha*

2. ADVOCATE PRATIKSHA NAGAYACH Respondent  
9626628079

*Pratiksha*

**ORDER**

Counsel for Petitioner is present. Counsel for Respondent is also present. Counsel for Respondent has filed objections. Counsel for Petitioner has filed an affidavit of the proposed IRP Smt. Bhavna Sanjay Riya whereunder she does not propose to act as IRP in this case and she wanted to withdraw her consent. The Counsel for Petitioner also filed a memo requesting this Tribunal to address a letter to IBBI, New Delhi for suggesting name of IRP. Therefore Registry is directed to address a letter to the Board for suggesting the name of IRP. Registry to address the letter only after hearing the objections raised by the Corporate Debtor over the claim of Operational Creditor. Registry to defer addressing letter till then. List it for hearing on the objections on 24.01.2018.

*A*  
Member (T)

*e*  
Member (J)